

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2818 of 2020**

Ashok Mahto ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. Krishna Prajapati, Advocate  
For the State : Mr. Suraj Verma, A.P.P.

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**02/Dated: 09<sup>th</sup> September, 2020**

1. Learned counsel for the petitioner and learned A.P.P., are present.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defect, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

**(AMITAV K. GUPTA, J.)**

Chandan/-